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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**Q. A. NO. 583 OF 2013
Cuttack, this the 29th day of August, 2013**

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**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)**

P. Laxman Rao,
aged about 44 years,
S/o Late P.C. Appa Rao,
At present working as Chief Commercial Clerk,
Mahasamund Rly. Station,
East Coast Railway,
P.O./Dist- Mahasamund (Chhatisgarh)

.....Applicant

Advocate(s): Mr. M. Verma, Mrs. Leena Verma, Ms. C. Das.

VERSUS

Union of India represented through

1. The Chief General Manager,
East Coast Railway,
E.Co.Railway,
At/PO- Bhubaneswar, Dist-Khurda.
2. Divisional Railway Manager,
East Coast Railway,
At/PO/Dist- Sambalpur.
3. Chief Commercial Manager,
East Coast Railway,
At/PO- Bhubaneswar,
Dist-Khurda.
4. Sr. Divisional Commercial Manager,
East Coast Railway,
At/PO/Dist-Sambalpur.
5. Divisional Personnel Officer,
East Coast Railway,
At/PO/Dist-Sambalpur.

..... Respondents

Advocate(s)..... Mr. T. Rath

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ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. M. Verma, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. Applicant, in this O.A., has challenged order issued by the Respondents under Annexure-A/5 dated 14.02.2013 directing recovery of Rs. 5000/- per month from his salary. After hearing at length, Mr. Verma, Ld. Counsel for the applicant, wants to withdraw this O.A. with liberty to the applicant to make a representation to the Respondent Nos. 3 and 4 raising all his grievances. Prayer is allowed.

3. In view of the above, without entering into the merit of this case, the O.A. is disposed of as withdrawn giving liberty to the applicant to make representation within 10 days from today. If such a representation is made within 10 days from today then the same will be considered by Respondent Nos. 3 and 4 within a further period of 60 days thereafter. As the order under Annexure-A/5 has been issued on 14.02.2013 and we are in the month of August, 2013, we direct that the order under Annexure-A/5 will be kept in abeyance till the representation is disposed of and the result thereof is communicated to the applicant. However, we make it clear that if no representation is received by the Respondents within 10 days from today, then the same will not be accepted thereafter.

4. As prayed for by Mr. Verma, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent Nos. 3 and 4

W.Lee

at the cost of the applicant. He undertakes to file the postal requisites by 02.09.2013.

Rao
MEMBER (Admn.)

Alles
MEMBER (Judl.)

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